

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 4401/2016

PARMESHWARI DEVI AND ORS.

Appellant(s)

VERSUS

STATE OF HARYANA AND ORS.

Respondent(s)

Date : 30/11/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ugra Shankar Prasad,Adv.

For Respondent(s)

Mr. Anish Kumar Gupta,Adv.
Mr. Sanjay Kumar Visen,Adv.
Mr. Vishwa Pal Singh,Adv.UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the parties have failed to file the statement of case within the statutory period. However, service is complete. Filing of Statement of Case is not mandatory as per amended Supreme Court Rules, 2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court on its own turn.

(M V RAMESH)
Registrar